

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 968 of 2019**  
**I.A. No. 1071 of 2020**

**IN THE MATTER OF:**

**Parvinder Singh**

**...Appellant**

**Versus**

**Intec Capital Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :** Ms. Amrita Mishra and Ms. Ritu Yadav, Advocates

**For 1<sup>st</sup> Respondent:** Mr. Ketan Madan and Mr. Ajay Bansal, Advocates

**For 2<sup>nd</sup> Respondent :** Mr. Vinod Chaurasia, Advocate for IRP

**ORDER**  
**(Through Virtual Mode)**

**07.09.2020** In terms of the order passed on 6<sup>th</sup> December, 2019 the appeal was disposed of giving liberty to the parties to file appropriate application for revival of the matter in case of default. The appeal was directed to be listed for reporting of compliance on 7<sup>th</sup> September, 2020 i.e. today. Meanwhile, Respondent No. 1 has filed an I.A. No. 1071 of 2020 complaining of breach of 'Terms of Settlement Deed' dated 2<sup>nd</sup> December, 2019. 'Terms and Conditions' of the settlement have been reflected in the order passed in appeal and in paragraph 11 of the order it is specifically provided that the 'Corporate Insolvency Resolution Process' can be revived by the Respondent No. 1 (Original petitioner) in case of breach of Terms of Settlement or default of any post-dated cheques. It is alleged by Respondent No. 1 that the Appellant has not adhered to the Terms of Settlement and post-dated cheques have been dishonoured and it is only in regard to one post-dated cheque that delayed payment has been made.

Issue Notice on the Interlocutory Application.

Ms. Amrita Mishra, Advocate representing the Appellant waived and accepted notice. She submits that due to hardship on account of lockdown imposed due to Covid19 declared as pandemic, the Appellant made endeavours to file Interlocutory Application for seeking rescheduling of the payment in Terms of Settlement but could not access this Appellate Tribunal. She seeks and is allowed one week's time to file Interlocutory Application with advance copy served on the learned counsel for Respondent No. 1.

List the matter 'for orders' on **21<sup>st</sup> September, 2020.**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/